

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.235/MP/2015**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 2.2.2007 and 6.2.2007 executed by Adani Power Ltd. with Gujarat Urja Vikas Nigam Ltd. and the Power Purchase Agreement dated 7.8.2008 executed by Adani Power Ltd. with Uttar Haryana Bijli Vitran Nigam Limited/ Dakshin Haryana Bijli Vitran Nigam Limited during the operating period..

Date of Hearing : 7.8.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member

Petitioner : Adani Power Limited (APL)

Respondents : Uttar Haryana Bijli Vitran Nigam Limited and Others

Parties present : Ms. Poonam Verma, Advocate, APL  
Ms. Abida Ziadi, Advocate, APL

**Record of Proceedings**

Though order was reserved in the Petition on 29.5.2018, the same was listed for hearing since order in the Petition could not be issued prior to one Member demitting office.

2. Learned Counsel for the Petitioner submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made. None were present on behalf of respondents. The Commission directed to post the petition for hearing to give a last opportunity to the respondents.

3. The date of hearing shall be notified in due course.

**By order of the Commission**

**Sd/-**

**(T. Rout)**

**Chief (Legal)**